

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01972/2017

Dated Thursday the 8th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Satheese,
S/o. Sridharan Nair (late),
Aged 58 years,
Presently working as Deputy Director,
Holding Addl. Charge of State Director,
Nehru Yuva Kendra Sanketan,
71, Second Main, VGP layout,
Palavakkam, Chennai 600041.Applicant

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

Vs

1. Union of India,
rep by Secretary to Govt.,
Ministry of Youth Affairs & Sports,
Department of Youth Affairs,
Shastri Bhavan,
New Delhi.
2. The Director General,
Nehru Yuva Kendra Sangathan,
Second Floor,
Core-IV, Scope Minar,
Lakshmi Nagar District Centre,
Vikas Marg, Delhi 110092.Respondents

By Advocate Mr. M. Kishore Kumar (R2)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To set aside order no. NYKS /PERS:1276/2017 dated 15.12.2017, issued by the 2nd respondent and pass such further or other orders as may be deemed fit and proper.”

2. Learned counsel for respondents produces a copy of the Office order No. 11028/NYKS/Pers/Trf/107 dated 01 / 02.02.2018 by which the impugned transfer orders have been directed to be held in abeyance. Even the officers who had joined the new place of posting were directed to join back in their previous place of posting immediately before the issue of transfer order. It is accordingly submitted that the OA has become infructuous.

3. Learned counsel for applicant would, however, point out that the respondents, instead of withdrawing the transfer order have only held it in abeyance and therefore, the OA could be disposed of with an observation that in the event of fresh orders being issued for transfer, the applicant would be at liberty to agitate the matter in accordance with law.

4. Taking the order dt. 01 / 02.02.2018 on record and noting the above submissions, the OA is disposed of. The applicant shall be at liberty to adopt an appropriate legal remedy, if aggrieved by any fresh order in continuance of the impugned order.

**(R. Ramanujam)
Member(A)
08.02.2018**

SKSI